

**MADRAS CITY MUNICIPAL CORPORATION
(SECOND AMENDMENT) ACT, NOTIFICATION
UNDER TAMIL NADU DISTRICT
MUNICIPALITIES ACT, ETC.**

**THE MINISTER OF WORKS AND
HOUSING AND SUPPLY AND RE-
HABILITATION (SHRI SIKANDER
BAKHT):** I beg to lay on the Table:—

(1) A copy of the Madras City Municipal Corporation (Second Amendment) Act, 1976 (President's Act No. 42 of 1976) (Hindi and English versions) published in Gazette of India dated the 29th November, 1976 under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-64/77].

(2) A copy each of the following Notifications under section 304 of the Tamil Nadu District Municipalities Act, 1920 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. No. 1117 published in Tamil Nadu Government Gazette dated the 30th June, 1976.

(ii) G.O. Ms. No. 1731 published in Tamil Nadu Government Gazette dated the 15th September, 1976.

(iii) G.O. Ms. No. 2194 published in Tamil Nadu Government Gazette dated the 17th November, 1976.

(3) Three statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the notifications mentioned at (2) above.

(4) A copy each of the following Notifications under section 432 of the Madurai City Municipal Corporation Act, 1971 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) The Rules for Election of Mayor and Deputy Mayor of the Corporation of Madurai, published in

Notification No. G.O.Ms. 379 in Tamil Nadu Government Gazette dated the 24th March, 1976.

(ii) The Rules relating to the adjudication of disputes on elections of Councillors, Mayor or Deputy Mayor of Madurai City Municipal Corporation, published in Notification No. G.O. Ms. 1730 in Tamil Nadu Government Gazette dated the 15th September, 1976.

(5) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi version of notifications mentioned at (4) above.

[Placed in Library. See No. LT-65/77].

**NOTIFICATIONS UNDER COMPANIES ACT,
MONOPOLIES AND RESTRICTIVE TRADE
PRACTICES ACT, DISPUTED ELECTIONS
(PRIME MINISTER AND SPEAKER)
ORDINANCE, ETC.**

**THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
SHANTI BHUSHAN):** I beg to lay
on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Trustees (Declaration of Holdings of Shares and Debentures) (Amendment) Rules, 1976 published in Notification No. G.S.R. 37 Gazette of India dated the 1st January, 1977.

(ii) The Companies (Secretary's Qualifications) Amendment Rules, 1977 published in Notification No. G.S.R. 185 in Gazette of India dated the 5th February, 1977.

[Placed in Library. See No. LT-66/77].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-sec-

tion 3 of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) The Monopolies and Restrictive Trade Practices Commission (Recruitment and Conditions of Service of Registrar, Joint Registrar, Deputy Registrar and Assistant Registrar of Restrictive Trade Agreements) Rules, 1976, published in Notification No. G.S.R. 1615 in Gazette of India dated the 20th November, 1976.
- (ii) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1977 published in Notification No. G.S.R. 95(E) in Gazette of India dated the 28th February, 1977. [Placed in Library. See No. LT-67/77]. LT-68/77].
- (3) A copy of the Disputed Elections (Prime Minister and Speaker) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 246(E) in Gazette of India dated the 9th March, 1977 under sub-section (3) of section 33 of the Disputed Elections (Prime Minister and Speaker) Ordinance, 1977. [Placed in Library. See No. LT-68/77].
- (4) A copy of Notification No. G.O. Ms. 2328 published in Tamil Nadu Government Gazette dated the 8th December, 1976, under sub-section (3) of section 8 of the Hindu Marriage Act, 1955 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notification. [Placed in Library. See No. LT-69/77].
- (6) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 875(E) in Gazette of India dated the 11th November, 1976, under sub-section (3) of section 13 of the Representation of People Act, 1950. [Placed in Library. See No. LT-70/77].
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
 - (i) The Conduct of Elections (Second Amendment) Rules, 1976 published in Notification No. S.O. 795(E) in Gazette of India dated the 14th December, 1976.
 - (ii) The Conduct of Parliamentary Elections (Sikkim) Rules, 1977 published in Notification No. S.O. 45(E) in Gazette of India dated the 25th January, 1977. [Placed in Library. See No. LT-71/77].
- (8) A copy of the Registration of Elections (Amendment) Rules, 1977 published in Notification No. S.O. 35(E) in Gazette of India dated the 21st January, 1977, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-72/77].

- (9) A copy of the Kerala Small Industries and Development Promotion Corporation Amalgamation Order, 1977, published in Notification No. S.O. 241(E) in Gazette of India dated the 18th March, 1977, under sub-section (5) of section 396 of the Companies Act, 1956.
- (10) A statement explaining reasons for not laying simultaneously the Hindi version of the above Notification. [*Placed in Library. See No. LT-73/77.*]
- (11) A copy each of the following papers under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
- (i) Report (Hindi version) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1974.
- (ii) Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January to 31st December, 1975.
- (12) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at item No. 11 (ii) above. [*Placed in Library. See No. LT-74/77.*]
- (13) A copy of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 and (English versions) under sub-section (2) of section 8

of the Representation of the People Act, 1950. [*Placed in Library. See No. LT-75/77.*]

NOTIFICATIONS UNDER INDIAN RAILWAYS ACT, ETC.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
- (i) The Railways Red Tariff (Ninth Amendment) Rules, 1976, published in Notification No. G.S.R. 1640 in Gazette of India dated the 20th November, 1976.
- (ii) The Railways Red Tariff (Tenth Amendment) Rules, 1976, published in Notification No. G.S.R. 1641 in Gazette of India dated the 20th November, 1976.
- (iii) The Railways Red Tariff (Eleventh Amendment) Rules, 1976 published in Notification No. 3735 in Gazette of India dated the 11th December, 1976.
- (iv) The Open Lines (Railways in India) General (Amendment) Rules, 1976 published in Notification No. G.S.R. No. 112 in Gazette of India dated the 22nd January, 1977.
- (v) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Rules, 1976 published in Notification No. S.O. 346 in Gazette of India dated the 22nd January, 1977. [*Placed in Library. See No. LT-76/77.*]